

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'F': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.9664/Del/2019  
Assessment Year : 2015-16**

**Shri Vijendra Kumar Garg,  
161, Dayal Market,  
Chanderpuri, Ghaziabad,  
Uttar Pradesh-201001  
PAN : ABOPG5477E**

(Appellant)

**Vs. ITO,  
Circle-2(5),  
CGO Complex-2,  
Kamla Nehru Nagar,  
Ghaziabad,  
Uttar Pradesh-201001**

(Respondent)

Appellant by : Sh. Prateek K Gupta, CA  
Respondent by : Sh. M. Baranwal, Sr. DR

Date of hearing : **24.12.2020**  
Date of pronouncement : **24.12.2020**

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A), Ghaziabad, dated 24.09.2019.

2. The learned counsel for the assessee, vide its letter dated 22.12.2020, received through email, has requested for withdrawal of the appeal filed by

him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 24<sup>th</sup> December, 2020.

Sd/-  
**(SUDHANSHU SRIVASTAVA)**  
**JUDICIAL MEMBER**

Sd/-  
**(G.S. PANNU)**  
**VICE PRESIDENT**

*Shekhar*

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,  
ITAT, Delhi